



## Central Administrative Tribunal Jammu Bench, Jammu

O.A. No.61/76/2021  
This the 20<sup>th</sup> day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

1. Abhay Singh Thakur age 32 years S/o Vijay Singh Thakur R/o H.No.45 Karan Nagar, Jammu-180005.
2. Sacham Mahajan age 31 years S/o Naresh Gupta R/o Sawal Jammu-180005.
3. Surinder Sharma age 37 years S/o Lt.Sh.Rattan Lal R/o Mandal Jammu-180003.
4. Satwant Singh age 32 years S/o Avtan Singh, R/o Nihalpur, Sumbal, PS Pura Jammu-181102.
5. Rahul Jain age 34 years S/o Sh.Suresh Kumar Jain R/o H.No.418 Amphalla-180016.
6. Rajad Sharma age 32 years S/o Sh.Ashok Kumar Sharma R/o Main Bazar Banihal, District Ramban - 182144.
7. Bhanu Partap Singh age 35 years S/o Late Sh. Krishna Singh R/o B-32, Sanik Colony, Jammu-180011.



8. Gourav Jamwal age 36 years S./o Late Sh.J.B.S. Jamwal R/o Roop Nagar, Jammu-180013.

...Applicants.

(Advocate for the Applicants – Mr.Jasbir Singh Jasrotia)

Versus.

1. Union of India through Secretary Ministry of Rural Development of Government of India, New Delhi-110001.
2. The UP of Jammu and Kashmir, Through its Commissioner/Secretary, Rural Development Panchayati Raj, Civil Secretariat Srinagar/Jammu-1800001.
3. Additional Secretary to Government, Development of Rural Development and Panchayati Raj, Civil Secretariat J&K, Jammu-180001.

...Respondents.

(Advocate for the Respondents -Mr. Amit Gupta, AAG)

### **O R D E R (ORAL)**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A):**

It is submitted by Mr. Amit Gupta, learned A.A.G. appearing for respondents that the matter pertains to Rural Development Panchayati Raj, Jammu & Kashmir and it is not



a civil post. As such, this Tribunal has no jurisdiction to hear the case.

**2.** Contention of learned A.A.G. has force and it is to be accepted. The post of Programme Officer in Rural Development Panchayati Raj, Jammu & Kashmir is not a civil post and it does not fall under the jurisdiction of this Tribunal.

**3.** The Tribunal cannot assume jurisdiction in respect of any service matter pertaining the Rural Development Panchayati Raj, Jammu & Kashmir under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Rural Development Panchayati Raj, Jammu & Kashmir.

**4.** In view of the submission made above, we are of the view that OA deserves to be dismissed and accordingly OA is dismissed having no jurisdiction. Applicants are at

liberty to approach appropriate forum, if he so advised. No order as to costs.



**(Anand Mathur)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

Ak/-